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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2010- 2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 6694/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(Placed in Library. See No. LT 6695/15/12)

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Notification No. S.O. 178(E) (Hindi and English

versions) published in Gazette of India dated 7th January, 2012 regarding extension of tenure of the Environmental Pollution (Prevention and Control) Authority issued under section 3 of the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT 6696/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Jyotiraditya M. Scindia, I beg to lay on the Table:

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in Library. See No. LT 6697/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian

Rubber Manufacturers Research Association, Thane, for the year 2010-2011.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 6698/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Leather Development Programme, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library. See No. LT 6699/15/12)

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Leather Development Programme, New Delhi, for the year 2010-2011.

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in Library. See No. LT 6700/15/12)

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- (i) S.O. 582(E) published in Gazette of India dated 26th March, 2012, making certain amendments in the Notification No. S.O. 1105(E) dated 11th October, 2004.

- (ii) S.O. 524(E) published in Gazette of India dated 22nd March, 2012, making certain amendments in the Notification No. S.O. 1105(E) dated 11th October, 2004.

(Placed in Library. See No. LT 6701/15/12)

12.01 ½ hrs (Shri Francisco Cosme Sardinha *in the Chair*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2012-2013.

(Placed in Library. See No. LT 6702/15/12)

- (2) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2012-2013.

(Placed in Library. See No. LT 6703/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(Placed in Library. See No. LT 6704/15/12)

- (2) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(Placed in Library. See No. LT 6705/15/12)

- (3) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(Placed in Library. See No. LT 6706/15/12)

- (4) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2012-2013.

(Placed in Library. See No. LT 6707/12)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay

on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1709(E) published in Gazette of India dated 25th July, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24(B) in the State of Uttar Pradesh.
- (ii) S.O. 1711(E) published in Gazette of India dated 25th July, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 56 in the State of Uttar Pradesh.
- (iii) S.O. 1832(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Delhi Meerut Expressway) in the State of Uttar Pradesh.
- (iv) S.O. 1987(E) published in Gazette of India dated 27th August, 2011, making certain amendments in the Notification No. S.O. 939(E) dated 9th April, 2009.
- (v) S.O. 1988(E) published in Gazette of India dated 27th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 233 in the State of Uttar Pradesh.
- (vi) S.O. 2192(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.
- (vii) S.O. 2381(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.
- (viii) S.O. 1127(E) published in Gazette of India dated 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.
- (ix) S.O. 1557(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (x) S.O. 1366(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xi) S.O. 390(E) published in Gazette of India dated 18th February, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 24B in the State of Uttar Pradesh.
- (xii) S.O. 455(E) published in Gazette of India dated 1st March, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 232(A) in the State of Uttar Pradesh.
- (xiii) S.O. 800(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lalitpur Section) in the State of Uttar Pradesh.
- (xiv) S.O. 930(E) published in Gazette of India dated 29th April, 2011, authorising the Officers, mentioned therein, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.

- (xv) S.O. 985(E) published in Gazette of India dated 4th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (xvi) S.O. 1128(E) published in Gazette of India dated 20th May, 2011, making certain amendments in the Notification No. S.O. 2378(E) dated 30th September, 2010.
- (xvii) S.O. 1136(E) published in Gazette of India dated 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 in the State of Uttar Pradesh.
- (xviii) S.O. 1272(E) and S.O. 1275(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xix) S.O. 1321(E) published in Gazette of India dated 7th June, 2011, authorising the Special Land Acquisition Officer (Joint Organisation), Raibareilly as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 231 (Raibareilly-Jaunpur Section) in the State of Uttar Pradesh.
- (xx) S.O. 818(E) published in Gazette of India dated 26th April, 2011, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xxi) S.O. 327(E) published in Gazette of India dated 24th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxii) S.O. 195(E) published in Gazette of India dated 31st January, 2012, regarding levy/collection of user fee in respect of National Highway No. 6 (Calcutta-Kharagpur Section) in the State of West Bengal.
- (xxiii) S.O. 358(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 (Chalsa to Siliguri to Dalkola Section) in the State of West Bengal.
- (xxiv) S.O. 196(E) published in Gazette of India dated 31st January, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 (Purnea-Goyerkata Section) in the State of Bihar.
- (xxv) S.O. 259(E) published in Gazette of India dated 10th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 2 (Borwa-Adda-Panargarh Section) in the States of Bihar and West Bengal on OMT basis.
- (xxvi) S.O. 247(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 24 (Ghaziabad-Hapur and Hapur-Moradabad Sections) in the State of Uttar Pradesh.
- (xxvii) S.O. 249(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 8B (Porbandar to Rajkot to Bamanbore Section) in the State of Gujarat.
- (xxviii) S.O. 315(E) published in Gazette of India dated 22nd February, 2012, regarding levy/collection of user fee in respect of National Highway No. 10 (Delhi/Haryana Border to Rohtak-Hissar Section) in the State of Haryana.
- (xxix) S.O. 349(E) published in Gazette of India dated 29th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 57 (Purnea-Jhanjharpur-Dharbhanga-Muzaffarpur Section) in the State of Bihar.
- (xxx) S.O. 376(E) published in Gazette of India dated 5th March, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Hyderabad-Bangalore Section) in the States of Andhra Pradesh and Karnataka.
- (xxxi) S.O. 357(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 31 in the States of Bihar and West Bengal.

- (xxxii) S.O. 359(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xxxiii) S.O. 360(E) published in Gazette of India dated 1st March, 2012, regarding levy/collection of user fee in respect of National Highway No. 28 (Lucknow to Faizabad to Gorakhpur to Uttar Pradesh/Bihar Section) in the State of Uttar Pradesh.
- (xxxiv) S.O. 2393(E) published in Gazette of India dated 17th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Sunder Nagar Section) in the State of Himachal Pradesh.
- (xxxv) S.O. 2594(E) published in Gazette of India dated 18th November, 2011, regarding levy/collection of user fee in respect of National Highway No. 6 (Sambhalpur-Baragarh-Orissa/Chhattisgarh Border Section) in the State of Orissa.
- (xxxvi) S.O. 2794(E) published in Gazette of India dated 14th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 26 (Uttar Pradesh/Madhya Pradesh Border-Lakhnadon Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 2795(E) published in Gazette of India dated 14th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Uttar Pradesh.
- (xxxviii) S.O. 2842(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 45 (Dindigul-Trichy Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2840(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xl) S.O. 2841(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 37 (Guwahati bypass Section) in the State of Assam.
- (xli) S.O. 2839(E) published in Gazette of India dated 20th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 6 (Durg Bypass to Chhattisgarh and Maharashtra Border Section) in the State of Chhattisgarh.
- (xlii) S.O. 2836(E) published in Gazette of India dated 19th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 25 (MP/UP Border-Shivpuri-Bhognipur Section) in the State of Uttar Pradesh.
- (xliii) S.O. 2901(E) published in Gazette of India dated 27th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 48 (Devihalli-Hassan Section) in the State of Karnataka.
- (xliv) S.O. 2915(E) published in Gazette of India dated 28th December, 2011, regarding levy/collection of user fee in respect of National Highway No. 14 (Beawar-Pali-Pindawa Section) in the State of Rajasthan.
- (xlv) S.O. 70(E) published in Gazette of India dated 13th January, 2012, regarding levy/collection of user fee in respect of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xlvi) S.O. 80(E) published in Gazette of India dated 17th January, 2012, regarding levy/collection of user fee in respect of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xlvii) S.O. 248(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 6 (Surat to Maharashtra/Gujarat Border Section) in the State of Gujarat.
- (xlviii) S.O. 250(E) published in Gazette of India dated 8th February, 2012, regarding levy/collection of user fee in respect of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xlix) S.O. 1599(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Gujarat.

- (I) S.O. 59(E) published in Gazette of India dated 13th June, 2011, regarding levy/collection of user fee in respect of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (li) S.O. 45(E) published in Gazette of India dated 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8A(Extn.) (Kandla-Chandroda Section) in the State of Gujarat.
- (lii) S.O. 44(E) published in Gazette of India dated 11th January, 2011, authorising the Additional District Collector, Sikar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (liii) S.O. 250(E) published in Gazette of India dated 26th May, 2011, regarding levy/collection of user fee in respect of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (liv) S.O. 2956(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jalawar Section) (Package-I) in the State of Rajasthan.
- (lv) S.O. 2921(E) published in Gazette of India dated 9th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.
- (lvi) S.O. 2631(E) published in Gazette of India dated 25th October, 2010, making certain amendments in the Notification No. S.O. 126(E) dated 22nd January, 2008.
- (lvii) S.O. 2766(E) published in Gazette of India dated 11th November, 2010, containing corrigendum to the Notification No. S.O. 1266(E) dated 1st June, 2010.
- (lviii) S.O. 2463(E) published in Gazette of India dated 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (lix) S.O. 2629(E) published in Gazette of India dated 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (lx) S.O. 2859(E) published in Gazette of India dated 29th November, 2010, containing corrigendum to the Notification No. S.O. 1266(E) (in Hindi version only) dated 1st June, 2010.
- (lxi) S.O. 2579(E) published in Gazette of India dated 18th October, 2010, containing corrigendum to the Notification No. S.O. 2061(E) dated 23rd August, 2010.
- (lxii) S.O. 2894(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (lxiii) S.O. 2898(E) published in Gazette of India dated 6th December, 2010, containing corrigendum to the Notification No. S.O. 2251(E) (in Hindi version only) dated 13th September, 2010.
- (lxiv) S.O. 2616(E) published in Gazette of India dated 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxv) S.O. 2738(E) published in Gazette of India dated 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border) in the State of Gujarat.
- (lxvi) S.O. 2877(E) published in Gazette of India dated 1st December, 2010, authorising the Officers, mentioned therein, as

the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 79A and 79 in the State of Rajasthan.

(I xvii) S.O. 2893(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.

(I xviii) S.O. 2834(E) published in Gazette of India dated 24th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.

(I xix) S.O. 1366(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(I xx) S.O. 1554(E) published in Gazette of India dated 8th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Gujarat.

(I xxi) S.O. 437(E) published in Gazette of India dated 25th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.

(I xxii) S.O. 341(E) published in Gazette of India dated 11th February, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.

(I xxiii) S.O. 2949(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.

(I xxiv) S.O. 2680(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(I xxv) S.O. 1591(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(I xxvi) S.O. 1602(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.

(I xxvii) S.O. 327(E) published in Gazette of India dated 11th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(I xxviii) S.O. 268(E) published in Gazette of India dated 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extn.) in the State of Gujarat.

(I xxix) S.O. 918(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(I xxx) S.O. 487(E) published in Gazette of India dated 7th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Himachal Pradesh.

(I xxxi) S.O. 796(E) published in Gazette of India dated 26th April, 2011, making certain amendments in the Notification No. S.O. 1444(E) dated 16th June, 2010.

(I xxxii) S.O. 938(E) published in Gazette of India dated 29th April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Haryana.

(I xxxiii) S.O. 1189(E) published in Gazette of India dated 26th May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Haryana.

(I xxxiv) S.O. 969(E) published in Gazette of India dated 3rd May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Haryana.

(I xxxv) S.O. 634(E) published in Gazette of India dated 25th March, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Haryana.

(I xxxvi) S.O. 971(E) published in Gazette of India dated 3rd May, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.

(I xxxvii) S.O. 972(E) published in Gazette of India dated 3rd May, 2011, authorising the District Revenue Officer, Jind, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.

(I xxxviii) S.O. 386(E) published in Gazette of India

dated 17th February, 2011, making certain amendments in the Notification No. S.O. 452(E) dated 23rd February, 2010. (lxxxix) S.O. 2894(E) published in Gazette of India dated 3rd December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan. (xc) S.O. 1996(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat. (xci) S.O. 1139(E) published in Gazette of India dated 20th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat. (xcii) S.O. 39(E) published in Gazette of India dated 11th January, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh-Mangalwar Section) in the State of Rajasthan. (xciii) S.O. 633(E) published in Gazette of India dated 25th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat. (xciv) S.O. 1911(E) published in Gazette of India dated 18th August, 2011 regarding levy/collection of user fee in respect of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh. (xcv) S.O. 2025(E) published in Gazette of India dated 30th August, 2011, regarding levy/collection of user fee in respect of National Highway No. 37 in the State of Assam. (xcvi) S.O. 2026(E) published in Gazette of India dated 30th August, 2011 regarding levy/collection of user fee in respect of National Highway No. 5 (Jagatpur-Chandikol Section) in the State of Orissa. (xcvii) S.O. 2027(E) published in Gazette of India dated 30th August, 2011 regarding levy/collection of user fee in respect of National Highway No. 5 in the States of Andhra Pradesh and Orissa. (xcviii) S.O. 2056(E) published in Gazette of India dated 8th September, 2011, regarding levy/collection of user fee in respect of National Highway No. 3 (Madhya Pradesh/Maharashtra Border-Dhule Section) in the State of Maharashtra. (xcix) S.O. 2096(E) published in Gazette of India dated 19th September, 2011, regarding levy/collection of user fee in respect of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra. (c) S.O. 2418(E) published in Gazette of India dated 19th October, 2011, regarding levy/collection of user fee in respect of National Highway No. 13 (Bijapur-Hungud-Hospet Section) in the State of Karnataka. (ci) S.O. 2421(E) published in Gazette of India dated 20th October, 2011, regarding levy/collection of user fee in respect of National Highway No. 5 (Bhubaneswar-Balasore Section) in the State of Orissa. (cii) S.O. 2013(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 200 (Bhojpur-Chhatabar Section) in the State of Orissa. (ciii) S.O. 2014(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 217 in the State of Orissa. (civ) S.O. 2015(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 234 in the State of Karnataka. (cv) S.O. 2016(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 98 in the State of Bihar. (cvi) S.O. 2017(E) published in Gazette of India dated 29th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 106 (Birpur to Bihpur Section) in the State of Bihar. (cvii) S.O. 2253(E) published in Gazette of India dated 29th September, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 104 (Sheohar-Sitamari-Jaynagar Narhiya Section) in the State of Bihar. (cviii) S.O. 2256(E) published in Gazette of India dated 29th September, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 30A (Fathua-Harnaut-Barh Section) in the State of Bihar. (cix) S.O. 937(E) published in Gazette of India dated 29th April, 2011, making certain amendments in the Notification No. S.O. 1851(E) dated 27th October, 2006. (cx) S.O. 1357(E) published in Gazette of India dated 13th June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat. (cxi) S.O. 2236(E) published in Gazette of India dated 28th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Karnataka. (cxii) S.O. 1195(E) to S.O. 1197(E)

published in Gazette of India dated 28th September, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 14 (Pali Section) in the State of Rajasthan.

(Placed in Library. See No. LT 6708/15/12)

(2) A copy of the National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 5(E) published in Gazette of India dated 10th January, 2012 under section 34 of the National Highways Act, 1988.

(Placed in Library. See No. LT 6709/15/12)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2010-2011. (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 6710/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):- (1) Memorandum of Understanding between the National Safai Karamcharis Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.

(Placed in Library. See No. LT 6711/15/12)

(2) Memorandum of Understanding between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.

(Placed in Library. See No. LT 6712/15/12)